

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 663
TO BE ANSWERED ON 19.12.2017**

REHABILITATION OF BEGGARS

663. SHRI RAYAPATI SAMBASIVA RAO:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is planning to bring any new laws or amendments in any beggary law to rehabilitate beggars;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has any proposal to decriminalize begging and if so, the details thereof;
- (d) the status of implementation of anti-beggary laws in the country; and
- (e) the amount allocated and utilised to check beggary and rehabilitate beggars in the country during the last three years, scheme-wise?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

- (a): No Madam.
- (b): As per the 7th Schedule of the Constitution of India and under serial no. 9 of State List, the subject matter of “Relief of the disabled and unemployable” comes under the purview of State List.
- (c): No Madam.
- (d): As per available information, 20 States and 2 Union Territories have either enacted their own anti-beggary legislation or adopted legislations enacted by other States/UTs. Most of the State/ UTs have adopted “The Bombay Prevention of Begging Act 1959”.
- (e): The details of fund allocated and utilized for rehabilitation of beggars are as follows:

(In crore)

Year	BE	RE	Expenditure
2014-15	11.00	1.00	0
2015-16	0.01	3.01	0
2016-17	10.00	1.00	0
